## D.A.No.183/97

Monday, this the 3rd day of February, 1997.

## CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- P Ahmed,
   S/o late Konkanamveedu Syed,
   Pallithithiyoda, Chetlat Island,
   Union Territory of Lakshadweep.
- Kunhibi Pallithithiyoda,
   U/o late Konkanamveedu Syed,
   Pallithithiyoda, Chetlat Island,
   Union Territory of Lakshadweep.
- 3. Balkees Pallithithiyoda,
  D/o late Konkanamveedu Syed,
  Pallithithiyoda, Chetlat Island,
  Union Tetritory of Lakshadweep.
- 4. Sainabi Pallithithiyoda,
  D/o late Konkanamveedu Syed,
  Pallithithiyoda, Chetlat Island,
  Union Territory of Lakshadweep.
- Kakkanal Suharabi,
   W/o late Pentam Velipura Cheriyakoya,
   Androth Island,
   Union Territory of Lakshadweep.
- 6. Baliyapathoda Baliyabi,
  W/o late Keelapura Pookunhi,
  Kiltan Island,
  Union Territory of Lakshadweep. Applicants

By Advocate Mr Shafik MA

Vя

- Union of India represented by the Administrator, Union Territory of Lakshadweep, Kavaratti.
- The Director,
  Department of Agriculture,
  Union Territory of Lakshadweep,
  Kavaratti.
  Respondents
- By Advocate Mr S Radhakrishnan, Additional Central Government Standing Counsel

The application having been heard on 3.2.97 the Tribunal on the same day delivered the following:

ORDER

AV HARIDASAN, VICE CHAIRMAN

Applicants are the legal heirs of deceased Konkanam-veedu Syed, Pentam Velipura Cheriyakoya and Kellapura

Pookunhi who died while serving as Casual Labourers on the dates mentioned in the application. Their claim is that the deceased persons who were entitled to be paid wages at the rates of 1/30th of the monthly wages of a regular employee which actually was not given to them, and that therefore in the light of the decisions in this regard rendered by the Tribunal, as legal heirs of the deceased persons, they claim to be entitled to get the arrears of difference in wages. Since their representation claiming the arrears did not yield any fruitful result, they have filed this application.

2. When the application came up for hearing on admission, learned counsel for respondents stated that in almost similar circumstances, the Tribunal had directed the respondents to consider the claims of the applicants and to disburse to them the arrears of difference in wages, if they are found eligible for the same and that the claims of the applicants also would be considered by the respondents in the same line. Learned counsel for applicants also states that the applicants would be satisfied if the application is disposed of with a direction

..3...

to do so.

at the Bar, the application is admitted and disposed of with a direction to the respondents to consider the claim of applicants made in this application in the light of the rules, rulings and the relevant instructions on the subject and to extend to them the benefit flowing from such consideration, if they are found eligible, within a period of two months from the date of communication of this order. No costs.

Dated, the 3rd February, 1997.

PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER

AV HARIDASANVICE CHAIRMAN

trs/52